

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1705

ANSWERED ON:16.08.2013

REHABILITATION OF WOMEN IN DISTRESS

Dhruvanarayana Shri R. ;Krishnaswamy Shri M.;Suvendu Shri Adhikari

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has taken note of the pitiable conditions of widow, divorcee and single women in the country;
- (b) if so, the details thereof along with the reaction of the Government thereto;
- (c) the details of the schemes/programmes under implementation to rehabilitate and improve conditions of such vulnerable group along with the assistance, financial and otherwise provided for the purpose during each of the last three years and the current year, State/UT-wise;
- (d) whether such women are subjected to various abuses, including sexual; and
- (e) if so, the corrective action taken in the matter?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (c): To address the problems faced by women, many welfare schemes for women are implemented by Government of India, State Governments and Union Territory Administrations. The details of major schemes under implementation by Ministry of Women and Child Development for the welfare of women are as under:-

(i) Swadhar and Short Stay Homes for relief and rehabilitation of women in difficult circumstances.

(ii) Support for Training and Employment Programme (STEP) under which skill upgradation training is provided to assetless and below poverty line women.

(iii) Scheme of Working Women Hostel under which assistance is provided for the construction/expansion of hostel building with the objective of providing safe accommodation to single working women who are unmarried, widowed, divorced or Separated as well as to the married women whose husband or immediate family does not reside in the same area.

State/UT wise details of funds released in respect of above schemes during the last three years and the current year are given in Annexure I to IV

(d) & (e): National Crime Records Bureau (NCRB) does not maintain data on crime committed against widows, divorcees and single women separately.

The Government attaches highest importance to the prevention of all forms of crimes against women. However, Police and Public Order being State subjects under the Constitution, primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against women lies with the State Governments/UT administrations. Government of India has been advising them from time to time to give more focused attention to crimes against women. A detailed advisory dated 4th September, 2009 was sent to all State Governments/UT Administrations wherein States have been directed to have a comprehensive review of the effectiveness of the machinery in tackling the problem of violence against women and to take appropriate measures aimed at increasing the responsiveness of the law and order machinery to the safety requirements of women.